

Agreement between India and German Democratic Republic in the Field of Sports and Physical Culture

4036. SHRI BHIKU RAM JAIN: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that India and the German Democratic Republic had recently concluded an agreement for providing wider cooperation and exchange between the two countries in the field of sports and physical culture; and

(b) if so, the details thereof?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) The German Democratic Republic authorities and we discussed a draft protocol on sports and have broadly agreed on the provisions to be included in it.

(b) The draft Protocol provides for scholarships for Indian students for the international coaches' courses of eight months duration, sixteenth months courses of post-graduate studies and also post-graduate studies to obtain doctorate in different disciplines in G.D.R. The protocol also envisages deputation of trained coaches from G.D.R. to India in various disciplines to assist the training of Indian teams and deputation of experts to assist in the coaching and physical education programmes organised in India by the National Institute of Sports and Laxmibai National College of Physical Education. It also covers deputation of experts from India to study the system of physical culture and sports in G.D.R. and supply of G.D.R. sports literature and films.

Representation of AIFUCTO on Central Advisory Board of Secondary Education etc.

4037. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION be pleased to state:

(a) is it a fact that All India Federation of University and College

Teachers' Organisation (AIFUCTO) has been pleading for its representation on Central Advisory Board of Education, University Grants Commission and Education Board of the Planning Commission; and

(b) if so, the reasons why Government are not taking decision on their submission?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Yes, Sir.

(b) The Central Advisory Board of Education is an Advisory Body constituted by the Government consisting of representatives of the Central and State Governments, Union Territory Administrations, and a number of ex-officio members. The Government also nominates educationists, representing different interests in education, on the Board. No representation is envisaged for organisations of teachers or any other category of employees in the educational sector on the Central Advisory Board of Education. The University Grants Commission is a statutory body and the composition of the Commission, as prescribed in the U.G.C. Act does not provide for any representation of any teachers' organisations. The Planning Commission has not set up any Education Board.

Introduction of Regional set up in P & T Deptt.

4038. SHRI SUSHIL BHATTACHARYYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the P & T Board has not consulted the staff unions before introducing the regional set up in the P&T department (decentralisation of Circle Offices);

(b) whether it is a fact that the recognised Federation of the P & T employees are opposing even now; and

(c) if so, whether the Government are considering to scrap the decentralisation schemes?